

Revision of Policy Re: Generation of Computer Soft Ware

5956. SHRI K. MALLANNA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have announced its revised policy for promoting the generation of computer soft ware, particularly for exports; and

(b) if so, the details regarding the new policy in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) The new Policy and Procedures for projects of Computer Soft ware Export, as announced by Government on January 2, 1981, is set out in the Statement laid on the Table of the House. Placed in Library. (See No. LT-2271/81).

Financial Assistance to War Widows

5957. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have drawn up any plan for giving financial assistance and other rehabilitation incentives to the war-widows in the country;

(b) if so, an outline of the programme and the number of war-widows, State-wise for each State/ Union Territory to whom these benefits and facilities have been given;

(c) whether any war-widows have declined to accept these benefits/facilities;

(d) if so, the number thereof and the reasons for which they have declined to accept these facilities;

(e) whether Government have received any complaint from any war-widow regarding any neglect by any

State Government/ local authorities or any other type of harassment; and

(f) if so, the nature thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (f). A statement is attached.

Statement

The Government have taken a number of measures to facilitate rehabilitation of the war widows and to grant financial assistance to them. Some of the important schemes are listed below:—

(a) Government have issued instructions that upto two members each of the family of the Defence Service personnel killed in action may be appointed to Class III and Class IV posts by direct recruitment without going through the Employment Exchange. For this purpose besides the war-widow, the sons/daughters near relatives of the deceased defence Service personnel have also been included in the definition of 'family'.

(b) The Ministry of Petroleum has reserved 10 per cent of all dealer-ship/agencies of various petroleum product for the war-widows and war disabled service personnel.

(c) A special fund called "War Bereaved and Disabled servicemen Special Relief Fund" has been created by the Government for the purpose of giving recurring/non-recurring grants to the war widows and other war bereaved and disabled service personnel or their dependents.

2. In addition, various State Governments also have granted concessions and financial assistance to war-widows.

3. The number of war widows in various States as a result of the Chinese Aggression 1962, Indo-Pak Conflict 1965 and Indo-Pak War 1971 is given in Appendix 'A'.

4. No instances have come to the notice of Ministry of Defence of any

war widow declining to accept the benefits/facilities given by the Central and State Governments. Whenever any complaints are received from war widows regarding neglect or harassment in regard to allotment of land, payment of ex-gratia grant, educational concessions, grant of pension, allotment of house sites, etc., the same are taken up by the Government with the Concerned authorities to redress the grievances.

APPENDIX 'A'

Statistical Data—War Widows

(Chinese Aggression 1962—Indo-Pak Conflict 1965 and Indo Pak war 1971)

Sr. No.	Name of States/Union Territory	Total War Widows
1	2	3
1.	Andhra Pradesh	70
2.	Assam	23
3.	Bihar	150
4.	Gujarat	7
5.	Haryana	707
6.	Himachal Pradesh	456
7.	Jammu & Kashmir	357
8.	Kerala	117
9.	Madhya Pradesh	82
10.	Maharashtra	361
11.	Manipur	2
12.	Meghalaya	2
13.	Mizoram	5
14.	Karnataka	41
15.	Nagaland
16.	Orissa	25
17.	Punjab	972
18.	Rajasthan	459
19.	Tamil Nadu	130
20.	Tripura	2
21.	Uttar Pradesh	1113

1	2	3
22.	West Bengal	65
23.	Chandigarh	2
24.	Delhi	60
25.	Goa, Daman & Diu	1
26.	Arunachal Pradesh
27.	Sikkim	1
TOTAL		5210

Coordination Between Various Ministries and State Governments Re. Utilization of Infrastructure

5958. PROF. NARAIN CHAND PARASHAR: Will the Minister of PLANNING be pleased to state:

(a) whether there is any coordination between the various Ministries/Departments of the Government of India and the State Governments for the maximum utilization of infrastructure and on the planning for the provision of this infrastructure like National Highway/Railway Lines/Air Links for:—

(i) the industrial development;

(ii) promotion of tourism; and

(iii) provision of electricity for and other categories of energy;

(b) if so, the nature of the coordination and the agency/mechanism set up to ensure the optimum utilization of resources; and

(c) if not, whether any such agency/mechanism is proposed to be set up?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) This function of coordination between different sectors of the economy (including infrastructure like transport, electricity industry and tourism